

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1073  
ANSWERED ON 15/12/2022**

**BASIC INFRASTRUCTURE IN COURTS**

**1073. SHRI NEERAJ SHEKHAR:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether many district courts do not have any toilet/washrooms for females;
- (b) if so, the details thereof, State-wise;
- (c) washrooms/toilets for females in district courts constructed during the last three years, State-wise details thereof; and
- (d) the details of numbers of district courts which were equipped with toilet facilities for females as on 31st December, 2014 and on 31st December, 2019, State-wise details thereof?

**ANSWER**

**THE MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d): The Registry of the Supreme Court of India compiled data on the status of judicial infrastructure and court amenities, as per which 74% of court complexes have separate ladies' toilets and 84% have gents' toilets. The primary responsibility for the development of infrastructure facilities including the provision of toilets/washrooms for the judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for the Judiciary by providing financial assistance to State Governments / UTs in the prescribed fund-sharing pattern between the Centre and States. The scheme is being implemented

since 1993-94. It covers the construction of court buildings and residential accommodations for judicial officers of the district and subordinate judiciary. A sum of Rs. 9445.46 crores has been released under the scheme so far since its inception, out of which Rs. 6001.15 crores (63.53 %) has been released since 2014-15. The Department is not maintaining any data on the number of washrooms/toilets constructed in the district and subordinate courts. The scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9000 crores, including a central share of Rs. 5307.00 crores. Besides the construction of court halls and residential quarters, the scheme now also covers the construction of lawyers' halls, digital computer rooms, and toilet complexes in the district and subordinate courts.

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